

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS

Gr. Floor, Hudco Vishala Building,
Bhikaji-Cama Place, New Delhi-110066
Dated: 2021.

To

All Chief Commissioners/ Director General
under CBIC

{Through CBIC's website}

Subject: Part-time Casual Labourer (Regularisation) Scheme of CBIC-2020- Reg.

Sir/Madam,

The Board has been receiving numerous representations from casual labourers wherein they have requested for their regularisation as per Part-time Casual Labourer (Regularisation) Scheme of CBIC-2020.

2. In this regard, it is requested to sensitize the casual labourers (working under your jurisdiction) not to send their details/ representations directly to the Board for regularisation under the aforesaid scheme and that Cadre Controlling Authority (CCA) is the concerned authority to forward the details of the eligible casual labourers, after careful verification of the claim, to the Board for necessary action.

3. This issues with the approval of JS (Admn).

Yours Faithfully,

{Mohammad Ashif}

Under Secretary to the Govt. of India

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